

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH,
JAIPUR.

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Date of Decision: June 28, 1993.

OA 371/93

NIZAMMUDIN

... APPLICANT.

Vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON. MR. GOPAL KRISHNA, MEMBER (J).
HON. MR. O.P. SHARMA, MEMBER (A).

For the Applicant

... SHRI J.K. KAUSHIK;

For the Respondents

... SHRI GOKUL PRASAD, APO.

PER HON. MR. O.P. SHARMA, MEMBER (A).

Heard the learned counsel for the applicant as well as the departmental representative. Earlier, the applicant had filed OA 280/93, which was disposed of by this Tribunal on 28.5.93. While disposing of the said OA, directions were given that the applicant shall make a representation to the respondent No.3 and the said respondent shall dispose of the said representation within a month of receipt thereof. The main grievance of the applicant was regarding the transfer to Gandhidham while he is posted at Jaipur. The said representation was disposed of by the respondent No.3 by order dated 11.6.93.

2. The applicant was again aggrieved by the order dated 11.6.93 because, according to him, relief sought by him has not been granted by the respondents. He has, therefore,

filed the present OA, wherein he has sought inter-alia that he should not be relieved from the present post at Jaipur.

3. The Assistant Personnel Officer, Western Railway, Jaipur, who is present in person, has stated before us that on the file, orders have already been issued retaining the applicant at Jaipur, and the formal orders will also be issued shortly. Thus, the grievance of the applicant has been redressed.

4. The OA has, therefore, become infructuous and is, therefore, disposed of accordingly. The parties shall bear their own costs.

(O.P. SHARMA)
MEMBER (A)

G. Krishna
(GOPAL KRISHNA)
MEMBER (J)